

Crl.A.No. 622-624 OF 2003  
ITEM No.102

Court No. 5

SECTION IIA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NOS.622-624 OF 2003

Anil Sharma and Ors. Appellant(s)

VERSUS

State of Jharkhand  
(With application for bail)

Respondent(s)

With Criminal Appeal No.798 of 2003  
(With office report)

Date : 04/02/2004 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DORAISWAMY RAJU  
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Appellant (s)Mr. Sushil Kumar, Sr.Adv.  
Mr. P.D. Sharma,Adv.  
( Mentioned by )

Mr. R.K. Maheshwari,Adv.

For Respondent (s)Mr. Manish Mohan,Adv.  
Mr. Ashok Mathur,Adv.

Mr. Vishwajit Singh,Adv.

UPON hearing counsel the Court made the following  
O R D E R

At the request of learned counsel for the appellants, the matters are adjourned by four weeks.  
Learned counsel is permitted to file the translated copies of the relevant records.

(Neena Verma) (Vijay Aggarwal)  
Court Master Court Master